(f) Does not arise.

Government servants holding posts in RWAs

3259. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) whether as per DoPT Guidelines entire time of Government servants should be available to Government;
- (b) whether in contravention of Rules, numerous Government servants of DIZ Areas are holding elected post in different Residents Welfare Association or Societies etc. without seeking prior permission of Government;
 - (c) if so, the details thereof for last two years;
 - (d) the details of initiatives taken to curb this menace;
- (e) the details of action taken for denying Government departments for prior permission to join these unrecognized bodies by DoPT; and
 - (f) the details of last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) and (c) Residents' Welfare Associations (RWAs) which have adopted the model constitution prescribed by DoPT and are registered Societies are recognized by DoPT for grant of financial assistance/guidance. Permission to Government servants for holding elective office in RWAs under the Conduct Rules is granted by respective Offices. No centralized data is maintained in the DoPT.
- (d) to (f) The relevant provision in the Conduct Rules were reiterated to all Ministries/Departments with copy to RWAs. They have been advised to take utmost care in granting permission to officers for holding elective office in RWAs which are not recognized by the DoPT. No data on cases where permission was denied by different offices to Government servants to join the unrecognized RWAs is maintained.

Panel for the posts of JS/AS

3260. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that batches of 1983 and 1984 from the IRS (IT) and IRS (C&CE) only have been empanelled for posts of Joint Secretary and Additional Secretary under the Central Staffing Scheme;
 - (b) if so, the reasons for the delay;
- (c) the batches of the Indian Administrative Service that have been empanelled for posts of Joint Secretary and Additional Secretary under the Central Staffing Scheme;
 - (d) the reasons for such a large gap between the IAS and the Revenue Services; and